

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI .**

**ORIGINAL APPLICATION Nos.763 OF 2014**

**Dated this Thursday the 01<sup>st</sup> day of February, 2018**

**CORAM:-HON'BLE SHRI ARVIND J. ROHEE, MEMBER (J)**  
**HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)**

*Mr. Pradeep Madhukar Survade,  
Post MMTM (Skilled)  
The General Manager, Ordnance Factory  
Ambernath (Ministry of Defence),  
Ambernath,  
Residing at: Sandeep Niwas, 1<sup>st</sup> Gate,  
Subhash Nagar, Ulhasnagar,  
Thane – 421003.*

**-Applicant**

**(By Advocate Shri Sadavarte Gunratan)**

**Versus**

1. *Union of India, through the Director General,  
Ordnance Factory Board,S.K. Bose Road,  
Kolkata – 700 001.*
2. *The General Manager, Ordnance Factory,  
Ambernath (Ministry of Defence),  
Ambernath – 421501.*
3. *AICTE Western Regional Office,  
Industrial Assurance Building,  
2<sup>nd</sup> Floor, Veer Nariman Road,  
Churchgate, Mumbai – 400 020.*
4. *Secretary,  
Maharashtra State Board of Technical Education,  
49, Kherwadi Bandra (E), Mumbai – 51.*
5. *Principal, Government Polytechnic For  
Distance Learning, 412-D, Shivajinagar,  
Bahirat Patil Chowk, Gokhale Road,  
Near Deep Bunglow Chowk,  
Pune – 411 016.*

**..Respondents.**

**(By Advocates Shri V.S. Masurkar along with  
Smt. H.P. Shah ).**

O R D E R (ORAL)

**Per:- Hon'ble Shri A.J.Rohee, Member (Judicial)**

Applicants and Shri Sadavarte Gunratan, learned Advocate for them all remained absent without any intimation, when the matter is called out, even on repeated call.

2. Shri V.S.Masurkar and Smt. H.P.Shah, learned Advocate appeared for the respondents in all the OAs.

3. In all the aforesaid OAs common issue is involved if Diploma obtained through distant education mode is treated as eligible qualification to apply for the post.

4. It appears from record that the learned Advocate for the applicants is absent since 03.10.2016 till today without any intimation.

5. It appears that the applicants have lost their interest to proceed with the OA. Since claim is not admitted, the OA cannot proceed further in absence of the applicants.

6. The OA, therefore, stands dismissed in default of appearance of applicants and their Advocates.

7. In view of dismissal of the OA, the interim order automatically stands vacated.

8. The parties are, however, directed to bear their

respective costs of this OA.

**9.** Registry is directed to forward copy of this order to both the parties.

***(R. Vijaykumar)***  
***Member (Administrative)***

***(Arvind J. Rohee)***  
***Member (Judicial)***

*kmg\**